RRD/RD-III//TG/2262/7540/2024

October 14, 2025

Tel No: +91 22 2644 9249

Order for Remittance of attached amount

Attachment Proceeding Nos. 12793 & 12794 of 2024
Recovery Certificate No. 7540 of 2024

To,

The Principal Officer / Chairman & Managing Director / CEO All Banks and Mutual Funds in India

- 1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 7540 of 2024 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of Core Investment (Proprietor: Deepak Bamne) [PAN: BULPB6375B] and Core Group (Proprietor: Matwar Mehra) [PAN: BGXPM4854N] against the total due of Rs. 89,96,499/- (Rupee Eighty-Nine Lakhs Ninety-Six Thousand Four Hundred and Ninety-Nine only) with further interest, all costs, charges and expenses, etc.
- 2. Whereas, Notice of Demand dated 19.01.2024 has been sent to Defaulter and Notice of Attachment of Bank Accounts, Demat Accounts and Mutual Fund folios dated 02.09.2024 has been issued to you.
- 3. Whereas the current liabilities/dues from the Defaulter as on date is an amount of Rs. 1,05,97,392.56/- (Rupees One Crore Five Lakhs Ninety-Seven Thousand Three Hundred Ninety-Two and Paise Fifty-Six only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned in para 3 above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. SEBIRNCIS7540 of Bank of India, IFSC Code: BKID00VAN04 immediately and intimate the remittance details by email to tanmayag@sebi.gov.in / recoveryhol@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number:	
Name of Payee:	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details from which payment is made:	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

Contd...2





- 5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Incometax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 14th day of October, 2025.





RECOVERY OFFICER

DEEPU ANANDAN दीपू आनंदन y. General Manager & Recovery Officer

उप महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनिमय बोर्ड
Mumbai
मुंबई

Copy to:

Core Investment (Proprietor: Deepak Bamne) PAN: BULPB6375B

Address 1: S/o Babulal Bamne, Malvya Petrol Pump ke Samne, 53, Jai Ambebagh Colony, Indore,

Madhya Pradesh - 452010

Address 2: G-6. Gulmohar Niketan, Basant Vihar Colony, Near Shanti Niketan, Indore, Madhya

Pradesh - 452001

Core Group (Proprietor: Matwar Mehra)

PAN: BGXPM4854N

Address 1: Office No. 305, 5-P U-03, Satguru Paninay, Indore, Madhya Pradesh – 452010 Address 2: S/o Vindya Charan Mehra, Ambe Bagh Colony, Indore, Madhya Pradesh - 452010